

(a) the details of the Central assistance released during the last three years to the Indian Red Cross Society, J & K;

(b) the details of the assistance relief given to Jammu region and Kashmir region separately by IRCS;

(c) whether the IRCS of Jammu demanded the increase share for the Jammu region due to increase in muttancy activities in Jammu region;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (e) The information is being collected and will be laid on the Table of the House.

Licence of Revolvers

2639. SHRI D. S. AHIRE :

SHRI ABHAYSINH S. BHONSLE :

SHRI MADHAV RAO PATIL :

SHRI ASHOK NAMDEORAO MOHOL :

SHRI A. VENKATESH NAIK :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the persons with criminal background have been getting licence for revolvers/arms by illegal means from other states;

(b) if so, the number of such cases reported during the current year so far; and

(c) the action taken by the Union Government against the persons found guilty for giving licences to the persons with criminal background by illegal means?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Information is being collected from State Governments/Union Territory Administrations and will be laid on the Table of the House.

Pak Sponsored Insurgency

2640. SHRI MADHAVRAO SCINDIA :

SHRI SISHIL KUMAR SHINDE :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the hands of Pakistan in insurgency in India has been established from the arms seized from

the militants as shown in the exhibition held in Parliament House Annexe in July, 1998;

(b) if so, the details of the arms seized from militants indicating the countries of their origin; and

(c) the manner in which the situation is likely to be handled?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) The involvement of Pakistan in insurgency in India has been established beyond doubt from a variety of evidences including the weapons captured from the militants, even though the arms captured are of different origins, including those from Pakistan.

(b) A statement indicating the details of arms seized is annexed.

(c) Pakistan sponsored militancy in India has been accorded the highest priority and Govt. have accordingly adopted a multi-pronged strategy for tackling the situation, which included inter-alia strengthening of border management, gearing up intelligence machinery, countering militancy in hinterland by proactive actions, protection to minorities, modernisation/upgradation of State Police and other Security Forces.

Statement

Type of Foreign Weapons Seized From Militants

S. No	Type of Weapons	Origin	Calibre
1	2	3	4
1.	AK 47/56 Rifles	China/Russia	7.62mm
2.	Rifle Dragnov Sniper	Russia	7.62mm
3.	UMG (Universal Machine Gun)	China	7.62mm
4.	BMG (Bren Machine Gun)	Not known	7.62mm
5.	RPG-7	Russia	Launcher-40mm Projectile-85mm
6.	Gun Pika	China	7.62mm
7.	SBBL Gun	Not Known	—
8.	LMG (Light Machine Gun)	-do-	—
9.	GMPG (General Purpose Machine Gun)	-do-	—
10.	Rocket Launcher	-do-	—
11.	Pistol	Pak	7.62mm

1	2	3	4
12.	Pistol Auto	China	9mm
13.	Pistol Unique	France	9mm
14.	Pistol Pocket	Spain	.22
15.	Pistol Mauser	German	7.65mm
16.	Pistol .22	Spain	.22mm
17.	Pistol 12 bore Katta	Pak	12mm
18.	Pistol Revolver	Pak	.38mm
19.	Pistol M-20	Not known	—
20.	Revolver .32	Not known	.32mm
21.	Grenada Launcher	Not known	—
22.	SLR (Self Loading Rifle)	Not known	—
23.	Missile Chinese HN-5 (Surface to Air Missile)	China	Improved version of Russian SAM-7
24.	Grenades 40mm	Not known	—

[Translation]

Displaced Persons

2641. SHRI RAMSHAKAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have assessed the problems of those who displaced from West Pakistan;

(b) if so, the details of problems being faced by the displaced persons; and

(c) the efforts made for providing employment to these displaced persons?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) to (c) 47.40 lakh displaced persons had migrated from the erstwhile West Pakistan after the partition of the country in 1947. 5,07,133 applications were received for payment of compensation/rehabilitation grants. All these applications stand disposed of.

It may, however, be pointed out that at the time of partition of the country, 2768 families of displaced persons from West Pakistan were settled in Jammu region. These displaced persons are Indian citizens. However, they are not permanent residents of the State of Jammu & Kashmir in terms of the Constitution of Jammu & Kashmir. In this context, a write petition was also filed in the Supreme Court. The Supreme Court observed that it was up to the State Legislature to make suitable amendments in the State laws to provide relief to these persons without

having to amend the Constitution of Jammu & Kashmir. The Central Government is of the view that it would be most appropriate if the amendment to the State laws is left to the Jammu & Kashmir State Assembly.

[English]

Inter State Council

2642. SHRI TARIQ ANWAR : Will the Minister of HOME AFFAIRS be please to state :

(a) the number of meetings of Inter State Council held during the last six months;

(b) whether the meetings of the Council have been held as per the established practice; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) No meeting of the Inter State Council has been held during the last six months. The Council has been reconstituted only recently, i.e., on 28.10.1998. Since its inception in 1990, the Council has held four meetings so far. These meetings were held on 10.10.1990, 15.10.1996, 17.7.1997 and 28.11.1997.

Dunlop India Ltd.

2643. SHRI VITHAL TUPE :

SHRI D.S. AHIRE :

Will the Minister of LABOUR be pleased to state:

(a) whether Dunlop India Ltd. has been closed in February, 1998;

(b) if so, whether the management of the company has paid due wages, bonus and pension to its employees;

(c) if not, the reasons therefor; and

(d) the steps being taken by the Government to ensure payment of dues to the employees?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (d) Management of Dunlop India Ltd. by notice 7.2.98 declared suspension of work at the factory at Sahaganj, Dist. Hooghly, West Bengal with immediate effect. The Sahaganj unit has paid dues to their employees of the factory upto Oct. 97 whereas at head office located at Calcutta, employees have been paid salaries upto April, 98. Bonus for the last accounting year has not been paid. Management were persuaded for the payment of legal dues and it has been reported that one of the two union operating at the factory at Sahaganj (West Bengal) has already moved the High Court for direction to the Management to pay their earned wages.